

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQS.) : DELHI**

**CIRCULAR**

**Sub.: Instructions to Enquiry Officers for conducting Deptt. Enquiries.**

In the matter of service appeal of Sh. Vishal Arora, Ex. Peon, the Hon'ble Appellate Authority was pleased to observe as under:

*"..... one cannot overlook the fact that the Inquiry Officer-(MM-West) conducted the inquiry proceedings during the court hours repeatedly, sometimes, for the entire day. Holding of a departmental inquiry, keeping aside the judicial work, especially, during the court hours, is least expected. It is a matter of serious concern....."*

In compliance of directions issued by Hon'ble the Chief Justice, High Court of Delhi dated 13.02.2019, an advisory is hereby issued impressing upon all the Judicial Officers/Inquiry Officers to avoid holding of departmental inquiry proceedings during court hours.

*Talwant Singh*  
(TALWANT SINGH)  
DISTRICT & SESSIONS JUDGE (HQS.)  
DELHI.

No. 21921-22/21 /S.A/Vig./2019

Dated, Delhi the 08 APR 2019

**Copy forwarded for information and necessary action to:**

1. The District & Sessions Judge, North, North-West, West, South-West, South, South-East, New Delhi, East, Shahdara, North East and District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Court Complex.
2. The Principle Judge, Family Court of All the District Courts, Delhi.
3. All the Judicial Officers (DHJS) of each District Courts.
4. Personal Office of undersigned.
5. Website Committee/LAYERS, Tis Hazari Court, Delhi.

*Talwant Singh*  
DISTRICT & SESSIONS JUDGE (HQS.)  
DELHI.